

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3075/2019

(Arising out of impugned final judgment and order dated 28-03-2018 in CRA No. 1344/1988 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

LALLOO SINGH ALIAS PAHALWAN SINGH

Respondent(s)

(IA No. 148930/2018 - EXEMPTION FROM FILING O.T.)

Date : 11-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Ardhendhumauli Kumar Prasad, AAG
Mr. Rohit K. Singh, AOR
Mr. Shashi Shekhar Kumar Prasad, Adv.
Mr. Narender Singh, Adv.

For Respondent(s) Mr. Anupam Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of adjournment slip circulated by
learned counsel for respondent, four weeks' time is
granted to file counter affidavit.

List thereafter.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)